

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 111 of 2011 &
I.A. No.180 of 2011

Dated : 9th November, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Kalyanpur Cements Limited ... Appellant(s)

Versus

Bihar Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s): Mr. Apoorva Misra
Counsel for the Respondent(s): Mr. Mohit Kr. Shah
Mr. Safder Ali for BSEB
Mr. Samial for BERC

ORDER

The learned counsel for the Respondent again seeks some time for filing the reply

We have given a direction on 16.09.2011 asking the Respondent to file the reply on or before 18.10.2011, but still reply has not been filed. So as a last chance, further time is given. The Respondent is directed to file the reply on or before 28.11.2011 after serving copy on the other side. No further adjournment will be granted for filing the reply.

Post the matter on **05.12.2011**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/sS